

ITEM NO.101

COURT NO.17

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 338/2006

SANJAY GUPTA & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH THROUGH
ITS CHIEF SECRETARY & ORS.

Respondent(s)

IA No. 130862/2017 - EXEMPTION FROM FILING O.T.
IA No. 3/2013 - EXEMPTION FROM FILING O.T.
IA No. 1/2012 - EXEMPTION FROM FILING O.T.
IA No. 4/2013 - PERMISSION TO FILE ANNEXURES
IA No. 2/2013 - PERMISSION TO FILE ANNEXURES

Date : 10-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Prem Malhotra, AOR

For Respondent(s) :Ms. Ruchira Goel, AOR

Mr. Saurabh Trivedi, AOR

Mr. Sarad Kumar Singhania, AOR

Mr. Rohit Kumar Singh, AOR

Mr. Paras Sharma, Adv.

Ms. Rambha Singh, Adv.

Mr. Satwik Parekh, Adv.

Ms. Shubhanginee Singh, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Vikramjit Banerjee, A.S.G.

Mr. Mukul Singh, Adv.

Mr. Amit Sharma - B, Adv.

Ms. Rukhimini Bobde, Adv.

Mr. P.y. Yogeswaran, Adv.

Mr. M.k.maroria, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In the final judgment/ order dated 12th April, 2022, passed by this Court, a direction was issued requesting the Chief Justice of the Allahabad High Court to entrust the work of determination of compensation to a Judicial Officer in the rank of District Judge/Additional District Judge at Meerut, who shall assess the compensation payable to the legal heirs/dependants of the deceased(s), who lost their lives in the fire tragedy.

2. Despite there being a lapse of 3^{1/2} years after the above order being passed, report of the nominated District Judge/Additional District Judge is not available.

3. Let such report be called for from the nominated District Judge/Additional District Judge, who has undertaken the assessment of compensation payable to the legal heirs/dependants of the deceased(s).

4. The said report be sent through the Registrar General of the Allahabad High Court. The Report must reach this Court one week before the next date of hearing.

5. List the matter on 28.01.2026.

6. The nominated District Judge/Additional District Judge is also directed to expedite the proceedings pending and conclude the same at the earliest.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)